



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 4323/OA No 423/19/19

दिनांक 14.11.19

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi,
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 04.07.2019 in matter of OA No. 423/2019, Arvind Mangal Versus State of Uttar Pradesh.

Sir,

With reference to the above subject mentioned above, this is to inform you that in compliance to the order passed by Hon'ble National Green Tribunal, New Delhi on dated 04.07.2019 in matter of OA No. 423/2019, Arvind Mangal Versus State of Uttar Pradesh, inspection of 03 industries falling under jurisdiction of Regional Office, UPPCB, Ghaziabad and 02 industries falling under jurisdiction of Regional Office, UPPCB, Bulandshahr have been carried out by the officers of UPPCB, Ghaziabad and UPPCB, Bulandshahr respectively. Inspection reports have been received from Regional Officer, UPPCB Bulandshahr. The compliance report along with inspection reports of 05 industries is submitted for your kind perusal and necessary action please.

Yours Sincerely


Regional Officer

Copy to:

- 1- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
- 2- Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
- 3- Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
- 4- Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

Report in compliance to order passed by Hon'ble NGT, New delhi on dated 04.07.2019 in matter of O.A. No. 423/2019, Arvind Mangal Versus State of Uttar Pradesh

Hon'ble National Green Tribunal passed the following order on 04.07.2019 in O.A. No. 423/2019, Arvind Mangal Versus State of Uttar Pradesh.:-

" 1. The complaint is against the operation of the manufacturing units of 'Ananda' at Kherpur, Kherabad, Pilkhuwa, Hapur, 245304 (UP), VRS Food Limited having their manufacturing units at B-33, Site IV, Ind. Area, Sahibabad, Distt. Ghaziabad (UP), Creamy Foods Limited manufacturing units at 8th KM Stone, GT Road Village Bartoli, Khurja Distt. Bulandshahr, (UP)and Param Dairy, having manufacturing units at Param Nagar, GT Road, Khurja, Bulandshahr, (UP). According to the applicant, the units are causing water pollution.

2. Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.

3. A copy of this order along with the complaint be sent to the SPCB for compliance.

List the matter for further consideration on 23rd September, 2019"

As per above, out of 05 industries in question, 03 falls under jurisdiction of UPPCB, Regional Office, Ghaziabad and 02 under jurisdiction of UPPCB, Regional Office, Bulandshahr.

In compliance to the above order, officers of UPPCB, Regional Office Ghaziabad carried out inspection of the following industries in Ghaziabad region on 19.09.2019 and 20.09.2019.

1. M/s. VRS Food Ltd., B-33, Site-4 Sahibabad Industrial area, Ghaziabad (Inspection report annexed with the report as **annexure 1**)
2. M/s. VRS Food Ltd., B-56, Site-4 Sahibabad Industrial area, Ghaziabad .(Inspection report annexed with the report as **annexure 2**)
3. M/s Gopaljee Dairy Foods Pvt. Ltd. Village: Kherpur, Kherabad, .(Inspection report annexed with the report as **annexure 3**)

Regional Office Bulandshahr carried out inspection of the following industries in Bulandshahr region on 17.09.2019 and 01.10.2019.

4. M/s Creamy Foods Ltd, G.T. Road, Village Batroli, Khurja, Bulandshahr (Inspection report annexed with the report as **annexure 4**)
5. M/s Param Dairy Limited, G.T. Road, Khurja, Bulandshahr .(Inspection report annexed with the report as **annexure 5**)

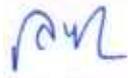
The O.A is regarding water pollution being caused from operation of above units. As evident from the inspection reports M/s. VRS Food Ltd., B-33, Site-4 Sahibabad Industrial area, Ghaziabad is closed since March 2019. Hence, verification of ETP could not be assessed.

M/s. VRS Food Ltd., B-56, Site-4 Sahibabad Industrial area, Ghaziabad was found operational during inspection. ETP was found operational. OCEMS has been installed at outlet of ETP which was not found operational during inspection. As per the information obtained during inspection, it was found that OCEMS was not operational since 25.08.2019. Hence, Regional Office, UPPCB, Ghaziabad has sent recommendation letter to Head Office, UPPCB Lucknow for imposition of Environmental Compensation of Rs. 17,00,000/- against the unit vide letter dated 11.11.2019 (**Annexure 6**). Sample of treated effluent was collected during inspection for analysis. Analysis report shows parameters within the prescribed standards.

M/s Gopaljee Dairy Foods Pvt. Ltd. Village: Kherpur, Kherabad, was found operational during inspection. ETP was found operational. OCEMS has been installed at outlet of ETP which was found operational during inspection. Sample of treated effluent was collected during inspection for analysis. Analysis report shows parameters within the prescribed standards. Hence, both the operational units have been found discharging the treated effluent within the prescribed standards. Specific findings and recommendations regarding each unit have been mentioned in the inspection reports separately.

The report in the aforesaid matter is put up for your perusal and necessary action please.


(**Ranjit Singh**)
Junior Engineer
Regional Office, UPPCB
Ghaziabad


(**B.K.Singh**)
Assistant Environmental Engineer
Regional Office, UPPCB
Ghaziabad

Regional Officer



PERFORMA FOR INSPECTION OF INDUSTRY**⊗ General Information & Production Details**

1.	Name and address of the industry	M/s. VRS Food Ltd., B-33, Site-4 Sahibabad Industrial area, Ghaziabad	
2.	Type of Industrial Sector	Milk	
3.	Status of Operation	Closed	
4.	Name of the occupier/contact person with a. Telephone b. Fax c. e-mail	Bibek Tiwari 8448296858	
5.	Date of inspection/monitoring	19/09/2019	
6.	Date/Year of commissioning	28.03.1998	
7.	Installed production capacity (TPD) for each product	Casin- 35 MT/Day, WPC- 35 MT/Day, Ghee - 65 MT/Day, Way Powder- 20 MT/day	
7.a	By products (at full capacity)		
8.	Present production status	Closed	
8.a	By products (Present Production)	Closed	
9.	Manufacturing process details & flow diagram	Raw Milk → Separation → Pasteurization Coagulation → Decantation → Evaporation → Drying	
10.	Raw material consumed (Tons per Ton of product)	Presently closed	
11.	Total water requirement (M ³ /day) (Borewell)	Cooling/Washing	160 KLD
		Process	1200KLD
		Domestic	25 KLD
12.	Sources of water	Bore well/Process water	
13.	Permission from CGWA (in case of Borewell)	Applied for	

Waste Water – Generation & Treatment						
14	Wastewater generation/Discharge	As per consent	Present status			
	Process effluent Domestic wastewater	930 KLD 20 KLD	Unit closed presently			
	Total	920 KL/day	-			
15	Description of effluent treatment facilities with design details	Effluent treatment plant with biological treatment. ETP comprises of Oil and grease trap, equalization tank, UASB, Aeration Tank, Secondary Clarifier, Sludge Drying Beds, ACF, MGF.				
16	Mode of final effluent discharge	UPSIDC drain to Hindon River				
17	Quality of discharged effluent (Analysis results of Effluent Samples Collected during inspection) Sample collected					
	OCEMS Installed but not operational as the unit is closed presently	Parameter location	pH	TSS	BOD	COD
		ETP outlet	No sample collected as the unit was not operational			
		Standard				
Air Pollution – Emission Sources & Control						
18	Sources of air pollution	Fuel Used	Chimney Details	APC Equipment	Emission Quality	
	10 TPH Boiler	Rise Husk	Common Stack of 34 meter	Multi Cyclone Dust collector and wet scrubber	OCEMS installed for SPM monitoring which was found operational and the data shown SPM values within the prescribed limit. During inspection the boiler of 08TPH and 10 TPH was found operational as the unit provides steam to the sister concern M/s VRS Foods Ltd, B56, Sahibabad Industrial Area, Ghaziabad.	
	08 TPH Boiler	Rise Husk		Multi Cyclone Dust collector and wet scrubber		
	Thermo pack	HSD		-		
Details of D.G Sets 1250 KVA 1000KV A	HSD	Found within the norms	Acoustic enclosure installed			

19	Details on hazardous wastes and other solid waste generation		
	Type of Wastes	Quantity generated	Storage & Disposal
	Used Oil	1200 Lt/Year	TSDF

⊛ Status of validity & compliance of consents and authorization

20	Consent/Authorization	Validity
I	Under Water Act (copy to be enclosed)	Enclosed 31.12.2019 (ANNEXURE 1)
II	Under Air Act (copy to be enclosed)	Enclosed 31.12.2019 (ANNEXURE 2)
III	Hazardous Waste authorization (copy to be enclosed)	Enclosed 06.12.2023 (ANNEXURE 3)

⊛ Other Observations:

1. The unit is not operational since 07 March, 2019 due to its own reasons.
2. The unit operates boilers installed in the premises to supply steam to its sister concern M/s VRS Foods Ltd, Sahibabad Industrial Area, Ghaziabad
3. The unit has installed OCEMS at outlet of ETP and on the common chimney of boilers.
4. Wet Scrubber and Cyclone Dust Collector is installed as air pollution control devices at the Boilers which were found operational during inspection.

⊛ Recommendations:

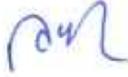
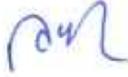
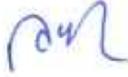
As the unit is not operational since March 2019, the efficiency of Effluent Treatment Plant could not be assessed. Hence, the unit may be inspected again once the unit is operational.

Name & signature of the inspection officer(s)	Name and designation of Officer	Signature
	B.K. Singh, AEE, UPPCB, Ghaziabad	
	Ranjeet Singh, J.E., UPPCB	

PERFORMA FOR INSPECTION OF INDUSTRY

General Information & Production Details			
1.	Name and address of the industry	M/s. VRS Food Ltd., B-56, Site-4 Sahibabad Industrial area, Ghaziabad	
2.	Type of Industrial Sector	Milk	
3.	Status of Operation	Operational	
4.	Name of the occupier/contact person with d. Telephone e. Fax f. e-mail	Ankur Sharma 9891580249	
5.	Date of inspection/monitoring	19-09-2019	
6.	Date/Year of commissioning	01.04.1989	
7.	Installed production capacity (TPD) for each product	Liquid Milk - 1700000 ltr (170 TPD) Dahi - 30 TPD Chaach - 50 TPD	
7.a	By products (at full capacity)		
8.	Present production status	Working	
8.a	By products (Present Production)		
9.	Manufacturing process details & flow diagram	Raw Milk → Standardization → Pasteurization Milk → Chacch → Dahi	
10.	Raw material consumed (Tons per Ton of product)	Milk 2.5 lac leter	
11.	Total water requirement (M ³ /day) (Borewell)	Process	200 KLD
		Cooling/Boiler	50 KLD
		Domestic	10 KLD
		Others	
		Total	260 KLD
12.	Sources of water	Bore well	
12A	Permission from CGWA (in case of Borewell)	Applied	

Waste Water – Generation & Treatment																				
14	Wastewater generation/Discharge	As per consent	Present status																	
	Process effluent	150 KLD	50KLD																	
	Domestic wastewater	8 KLD	5 KLD																	
	Total	158 KLD	55 KLD																	
15	Description of effluent treatment facilities with design details	Effluent treatment plant with biological treatment. ETP comprises of Oil and grease trap, equalization tank, UASB, Aeration Tank, Secondary Clarifier, Sludge Drying Beds, ACF, MGF																		
16	Mode of final effluent discharge	UPSIDC Drain into River Hindon																		
17	Quality of discharged effluent (Analysis results of Effluent Samples Collected during inspection) Sample collected																			
	As per OCMS Not found operational during inspection	<table border="1"> <thead> <tr> <th>Parameter location</th> <th>pH</th> <th>TSS</th> <th>BOD</th> <th>COD</th> </tr> </thead> <tbody> <tr> <td>ETP outlet</td> <td>7.0</td> <td>94</td> <td>28</td> <td>182</td> </tr> <tr> <td>Standard</td> <td>7.5</td> <td>100</td> <td>30</td> <td>250</td> </tr> </tbody> </table>				Parameter location	pH	TSS	BOD	COD	ETP outlet	7.0	94	28	182	Standard	7.5	100	30	250
Parameter location		pH	TSS	BOD	COD															
ETP outlet		7.0	94	28	182															
Standard	7.5	100	30	250																
Air Pollution – Emission Sources & Control																				
18	Sources of air pollution	Chimney Details	APC Equipment	Emission Quality																
	Boiler	Unit uses steam generated from boilers which are installed in sister concern unit M/s VRS Foods Ltd, B-33, Sahibabad Industrial area, Ghaziabad. Details of which are reported in the inspection report of M/s VRS Foods Ltd, B-33, Sahibabad Industrial area, Ghaziabad																		
	Details of D.G Sets 590KVA 380KVA 15KVA	Found as per norms	Acoustic enclosure installed on all the DG sets																	
19	Details on hazardous wastes and other solid waste generation																			
	Type of Wastes	Quantity generated	Storage & Disposal																	
	Used Oil	600Lt/Year	TSDF																	

⊛ Status of validity & compliance of consents and authorization											
20	Consent/Authorization	Validity									
I	Under Water Act (copy to be enclosed)	Enclosed 31.12.2019 (Annexure-4)									
II	Under Air Act (copy to be enclosed)	Enclosed 31.12.2019 (Annexure-5)									
III	Hazardous Waste authorization (copy to be enclosed)	Enclosed 06.12.2023 (Annexure-6)									
⊛ Observations and Recommendations:											
1.	<p>As per the Analysis report of the sample of treated effluent from the outlet of ETP, values of analysed parameters are :- pH -7.0, TSS - 94mg/l, BOD - 28mg/l, COD - 182mg/l which are within the prescribed limits</p> <p>However OCEMS installed at the outlet of ETP was not found operational. Environmental Compensation for the period of non-operation of OCEMS may be imposed against the unit.</p>										
2.	<p>The industry may be directed to get the calibration of OCEMS done from recognized institution/ government agency and submit the calibration certificate to UPPCB and CPCB.</p>										
3	<p>Keeping in view the constraints of the area, the industry may be directed to maximize recycling of treated water in the process.</p>										
	<table border="1"> <thead> <tr> <th>Name & signature of the inspection officer(s)</th> <th>Name and designation of Officer</th> <th>Signature</th> </tr> </thead> <tbody> <tr> <td></td> <td>B.K. Singh, AEE, UPPCB, Ghaziabad</td> <td></td> </tr> <tr> <td></td> <td>Ranjeet Singh, J.E., UPPCB, Ghaziabad</td> <td></td> </tr> </tbody> </table>	Name & signature of the inspection officer(s)	Name and designation of Officer	Signature		B.K. Singh, AEE, UPPCB, Ghaziabad			Ranjeet Singh, J.E., UPPCB, Ghaziabad		
Name & signature of the inspection officer(s)	Name and designation of Officer	Signature									
	B.K. Singh, AEE, UPPCB, Ghaziabad										
	Ranjeet Singh, J.E., UPPCB, Ghaziabad										



REGIONAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Sector-16, VASUNDHARA, GHAZIABAD (U.P.) Phone : 0120-2883720

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

1. Sample Code No. 358/09/19
2. Name of the Industry M/s. V.R.S. Foods Hcl Unit-1 Plot No-56
Site-4 Sbd Gzls
3. Sample Collected by B.K. Singh & Ranjeet Singh
A.E.E J.E
4. Date & Time of Sample Collection 19.09.19
5. Sampling Point Final outlet of E.T.P

S.No.	Parameters	Values in mg/l except pH	Standards prescribed by C.P.C.B.
1.	Colour	<u>Colourless</u>	Colourless
2.	Odour	<u>Odourless</u>	Odorless
3.	pH	<u>7.0</u>	5.5 to 9.0
4.	Total suspended Solids	<u>94.0</u>	100.0 mg/l
5.	Total dissolved Solids	<u>1670.0</u>	
6.	Total Solids	<u>1764.0</u>	
7.	Biochemical Oxygen Demand (3 days Incubation at 27°C)	<u>28.0</u>	30.0 mg/l
8.	Chemical Oxygen Demand (Dichromate reflux method)	<u>182.0</u>	250.0mg/l
9.	Oil and Grease		10.0 mg/l
Specific Parameters			
10.	Chromium (Hexavalent) (Cr ⁶⁺)		0.1 mg/l
11.	Total Chromium (Cr)		2.0mg/l
12.	Zinc (as ZN)		5.0mg/l
13.	Nickel (as Ni)		3.0mg/l
14.	Iron (as Fe)		3.0mg/l
15.	Copper (as Cu)		3.0mg/l
16.	Cobalt (as Co)		3.0mg/l
17.	Cadmium (as Cd)		2.0mg/l
18.	Phosphate (Po ₄ ⁻)		5.0mg/l
19.			

Remarks :

[Signature]
20/10/19
Scientific Asstt.

[Signature]
Asstt. Scientific Officer

[Signature]
Regional Officer

PERFORMA FOR INSPECTION OF INDUSTRY

• General Information & Production Details		
1.	Name and address of the industry	Gopaljee Dairy Foods Pvt. Ltd. Village: Kherpur, Kherabad, Pilkhuwa, Distt. Hapur 245304
2.	Type of Industrial Sector	Dairy Sector
3.	Status of Operation	Operational
4.	Name of the occupier/contact telephone fax -mail	Mr. Ashok Kumar Sharma Mob. No. 9837035011 amit.shisodia@ananda.in
5.	Date of inspection/monitoring	20.9.2019
6.	Date/Year of commissioning	June 2016
7.	Installed production capacity (TPD) for each product	Poly Milk 250000, Dahi-50000, Chhach-100000, Paneer -10000, SFM 20000
7 a	By products (at full capacity)	Ghee/Butter- 5000
8.	Present production status	Poly Milk -80000, Dahi-50000, Chhach-30000, Paneer-9000, SFM -6000
8 a	By products (Present Production)	Ghee /Butter -4000
9.	Manufacturing process details & flow diagram	Attached Copy
10.	Raw material consumed (Tons per Ton of product)	206000 litre Raw Milk , Sugar 167 Kg per day
11.	Total water requirement (M3/day) (Bore well)	640 KL Per Day
12.	Sources of water	Bore Well
13.	Permission from CGWA (in case of Bore well)	Copy Attached Annexure 'A'
• Waste Water- Generation & Treatment		
14.	Wastewater generations /Discharge	400KL Per Day
	Process effluent Domestic wastewater	6 KL Per Day
	Total	406 KL per day

15.	Description of effluent treatment facilities with design details		Screen Chamber, collection tank, Fat removal tank, Flash Mixer, Anaerobic tank, UASBR, Aeration tank-1, Settling tank, Aeration tank-2, clarifier, SDB, Activated carbon filter, MGF				
16.	Mode of final effluent discharge		60% Reutilized and 40% Discharge in Havel Drain				
17.	Quality of discharged effluent (Analysis results of Effluent Samples Collected during inspection) Sample collected						
	As per OCEMS pH - 8.4 TSS- 90mg/l BOD - 25 mg/l COD - 166mg/l		Parameter Location	pH	TSS	BOD	COD
ETP Outlet			8.4	90	25	166	
Standard			5.5-9.0	100mg/litre	30mg/litre	250mg/litre	
18.	Sources of Air Pollution	Fuel	Chimney Details	APC Equipment	Emission Quality		
	Boiler 08 TPH	Rise Husk	Chimney with Height above ground level - 35 meters	Multi cyclone Separator installed	OCEMS installed at Chimney Values displayed during inspection:- PM- 25.5uM		
	Details of DG set 500 KVA		Stack of DG set found within the norms	Acoustic enclosure installed			
19.	Details on Hazardous waste and other solid waste generation						
	Types of waste		Quantity generated		Storage & disposal		
	a) Process (Primary) sludge		1.625 Ton per Annum				
	b) ETP (Secondary) Sludge						
	c) Used oil		0.2 Ton Per Annum		TSDF		
	• Status of Validity & compliance of consents and authorization						
20.	Consent /Authorization		Validity				
I	Under Water Act (copy to be enclosed)		31.12.2023 (Annexure B)				
II	Under Air Act (copy to be enclosed)		31.12.2023 (Annexure C)				
III	Hazardous Waste authorization		27.7.2024 (Annexure D)				

(copy to be enclosed)

Observations and Recommendations:

1. As per the Analysis report of the sample of treated effluent from the outlet of ETP, values of analysed parameters are :-

pH -8.4, TSS - 90mg/l, BOD - 25mg/l, COD - 166mg/l

However, the readings observed in OCEMS during inspection are as follows:-

pH - 6.98, TSS-20 mg/l, BOD-5.1 mg/l, COD-22.31 mg/l

The above readings, although within the prescribed norms, indicate that there is difference in the values of parameters measured after analysis in laboratory and values shown in OCEMS. Hence, the industry may be directed to get the calibration of OCEMS done from recognized institution/ government agency and submit the calibration certificate to UPPCB and CPCB.

2. Unit has installed multicyclone dust collector on boiler as air pollution control device. Unit may be directed to install ESP or alternatively switch over to PNG as fuel.
3. Keeping in view the constraints of the area, the industry may be directed to maximize recycling of treated water in the process.

Name & signature of the inspection officer(s)	Name and designation of Officer	Signature
	B.K. Singh, AEE, UPPCB, Ghaziabad	
	Ranjeet Singh, J.E., UPPCB, Ghaziabad	



REGIONAL LABORATORY UTTAR PRADESH POLLUTION CONTROL BOARD

Sector-16, VASUNDHARA, GHAZIABAD (U.P.) Phone : 0120-2883720

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

1. Sample Code No. 363/09/19
2. Name of the Industry M/s. Gopal ji Dairy & food Utd. Kanpur
Kairabad, Pithkwa, Hafur
3. Sample Collected by Ranjeet Singh
J.E.
4. Date & Time of Sample Collection 20.09.19
5. Sampling Point Final outlet of E.T.P.

S.No.	Parameters	Values in mg/l except pH	Standards prescribed by C.P.C.B.
1.	Colour	<u>colourless</u>	Colourless
2.	Odour	<u>colourless</u>	Odorless
3.	pH	<u>8.4</u>	5.5 to 9.0
4.	Total suspended Solids	<u>90.0</u>	100.0 mg/l
5.	Total dissolved Solids	<u>1200.0</u>	
6.	Total Solids	<u>1290.0</u>	
7.	Biochemical Oxygen Demand (3 days Incubation at 27°C)	<u>25.0</u>	30.0 mg/l
8.	Chemical Oxygen Demand (Dichromate reflux method)	<u>166.0</u>	250.0mg/l
9.	Oil and Grease		10.0 mg/l

Specific Parameters

10.	Chromium (Hexavalent) (Cr ⁶⁺)		0.1 mg/l
11.	Total Chromium (Cr)		2.0mg/l
12.	Zinc (as ZN)		5.0mg/l
13.	Nickel (as Ni)		3.0mg/l
14.	Iron (as Fe)		3.0mg/l
15.	Copper (as Cu)		3.0mg/l
16.	Cobalt (as Co)		3.0mg/l
17.	Cadmium (as Cd)		2.0mg/l
18.	Phosphate (Po ₄ -)		5.0mg/l
19.			

Remarks :

[Signature]
10/10/19
Scientific Asstt.

[Signature]
Asstt. Scientific Officer

[Signature]
Regional Officer

Compliance Report

Of

Original Application No. 423/2019

Annexure-4

In

The matter of

Arvind Mangal

Applicant(s)

VERSES

State of Uttar Pradesh

Respondent(s)

BACKGROUND:

The Hon'ble NGT (PRINCIPAL BENCH) vide its order dated 04/07/2019 mentioned

"1. The complaint is against the operation of the manufacturing units of 'Ananda' at Kherpur, Kherabad, Pilkhuwa, Hapur, 245304 (UP), VRS Food Limited having their manufacturing units at B-33, Site IV, Ind. Area, Sahibabad, Distt. Ghaziabad (UP), Creamy Foods Limited manufacturing units at 8th KM Stone, GT Road Village Bartoli, Khurja Distt. Bulandshahr, (UP) and Param Dairy, having manufacturing units at Param Nagar, GT Road, Khurja, Bulandshahr, (UP). According to the applicant, the units are causing water pollution.

2. Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in."

In Compliance of Directions of Hon'ble NGT, inspections of M/s Creamy Foods Ltd., Village-Bartauli, G.T. Road, Tehsil-Khurja, District-Bulandshahar & M/s Param Dairy Ltd., Village- Bartauli, G.T. Road, Khurja, District-Bulandshahar were carried out on 17.09.2019 & 01.10.2019 by the officials of Regional Office, U.P. Pollution Control Board, Bulandshahar.

1. Observations of M/s Creamy Foods Limited Village Bartauli, G.T. Road, Tehsil Khurja, District Bulandshahar.

- (i) The Industry was found operational at the time of Inspection.
- (ii) The Unit M/s Creamy Foods Limited Village Bartauli, GT Road, Tehsil Khurja, District Bulandshahar is engaged in production of processing milk, ghee, cream, skimmed milk powder, Liquid milk, curd, paneer by using Raw milk 1050 KLD.
- (iii) The Industry has installed ETP having capacity 2000 KLD. ETP comprises of Screen Chamber, Collection Sump-2 No., Fat Removal 2 No., Equalization Tank I & II, Aeration Tank I & II, Clarifier, Treated water tank, Activated Carbon Filter, Sludge Dyeing beds & Online Continuous Effluent quality monitoring system & web camera. At the time of Inspection, the reading of Energy meter found 1650021 KWH on dated 17.09.2019 & 1660650 KWH on dated 01.10.2019.
- (iv) Samples from Inlet & Outlet of ETP and Baratauli Nala, have been collected during Inspection. These Samples have been analyzed at Laboratory of UPPCB Bulandshahar. The results of Effluent analysis report are given below-

(JC)

MEC

Samples			
1	17.09.2019	Outlet of ETP	pH 7.8 as against 5.5-9.0, COD-160.0 mg/l as against 250 mg/l, BOD-26.0 mg/l as against 30 mg/l, TSS-52.0 mg/l as against 100 mg/l, Oil & Grease 6.4 mg/l as against 10.0 mg/l
2	01.10.2019	Outlet of ETP	pH 7.7 as against 5.5-9.0, COD-208.0 mg/l as against 250 mg/l, BOD-26.0 mg/l as against 30 mg/l, TSS-64.0 mg/l as against 100 mg/l, Oil & Grease 6.4 mg/l as against 10.0 mg/l
3	01.10.2019	Bartauli Nala, Village Bartauli, Tehsil Khurja, District Bulandshahar (Upstream Near M/s Creamy Foods Limited)	pH 7.6 as against 5.5-9.0, COD-208.0 mg/l as against 250 mg/l, BOD-24.0 mg/l as against 30 mg/l, SS-91.0 mg/l as against 100 mg/l
4	01.10.2019	Bartauli Nala, Village Bartauli, Tehsil Khurja, District Bulandshahar (Downstream Near M/s Param Dairy Limited)	pH 7.8 as against 5.5-9.0, COD-232.0 mg/l as against 250 mg/l, BOD-28.0 mg/l as against 30 mg/l, SS-94.0 mg/l as against 100 mg/l

Analysis Report attached.

- (v) At the time of inspection, the units of ETP were found operational. The treated effluent was found discharge in Bartauli Nala. Bartauli Nala meets Khurja drain & Khurja drain meets Karwan River, Karwan River meets ultimately in Yamuna River.
- (vi) The unit has installed 3 Number bore wells (each 20 HP) for extract the Ground water to meet Industrial & Domestic water requirement. For Ground water abstract unit has obtain NOC from C.G.W.A. (Copy Attached)
- (vii) The roof water harvesting system not installed in premises of Industry. Electromagnetic flow meter installed at outlet of ETP.
- (viii) The unit has valid consent to operate under Water Act, 1974, Air Act, 1981 upto 31.12.2020. Copy Enclosed.

The recommendation based on above observations-

1. The Industry must be reused treated water in maximum quantity.
2. The Industry should Installed the roof water harvesting system.
2. **Observations of M/s Param Dairy Limited Village Bartauli, G.T. Road, Tehsil Khurja, District Bulandshahar.**
 - (i) The Industry was found operational at the time of inspection.
 - (ii) The Unit M/s M/s Param Dairy Limited Village Bartauli, G.T. Road, Tehsil Khurja, District Bulandshahar is engaged in production of processing milk, ghee, cream, skimmed milk powder. Liquid milk, curd, paneer by using Raw milk 500 KLD.
 - (iii) The Industry has installed ETP having capacity 1100 KLD. ETP comprises of Oil & Grease Straps, Equalization Tank, Flash Mixing Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Activated Carbon Filter, Sludge Dyeing Beds & Online Continuous Effluent quality monitoring system & web camera. At the time of inspection, the reading of Energy meter found on dated 10585.2 KWH & on dated 10810.0 KWH.

-3-

(iv) Samples from Inlet & Outlet of ETP and Baratauli Nala, have been collected during inspection. These Samples have been analyzed at Laboratory of UPPCB Bulandshahar. The results of Effluent analysis report are given below-

Sr. No.	Date of Collection of Samples	Sampling Place	Parameter
1	17.09.2019	Outlet of ETP	pH 7.6 as against 5.5-9.0, COD-144.0 mg/l as against 250 mg/l, BOD-24.0 mg/l as against 30 mg/l, TSS-48.0 mg/l as against 100 mg/l, Oil & Grease 6.0 mg/l as against 10.0 mg/l
2	01.10.2019	Outlet of ETP	pH 7.6 as against 5.5-9.0, COD-216.0 mg/l as against 250 mg/l, BOD-26.0 mg/l as against 30 mg/l, TSS-72.0 mg/l as against 100 mg/l, Oil & Grease 6.0 mg/l as against 10.0 mg/l
3	01.10.2019	Bartauli Nala, Village Bartauli, Tehsil Khurja, District Bulandshahar (Upstream Near M/s Creamy Foods Limited)	pH 7.6 as against 5.5-9.0, COD-208.0 mg/l as against 250 mg/l, BOD-24.0 mg/l as against 30 mg/l, SS-91.0 mg/l as against 100 mg/l
4	01.10.2019	Bartauli Nala, Village Bartauli, Tehsil Khurja, District Bulandshahar (Downstream Near M/s Param Dairy Limited)	pH 7.8 as against 5.5-9.0, COD-232.0 mg/l as against 250 mg/l, BOD-28.0 mg/l as against 30 mg/l, SS-94.0 mg/l as against 100 mg/l

Analysis Report attached.

- (v) At the time of inspection, the units of ETP were found operational. The treated effluent was found discharge in Bartauli Nala. Bartauli Nala meets Khurja drain & Khurja drain meets Karwan River. Karwan River meets ultimately in Yamuna River.
- (vi) The unit has installed 2 Number bore wells (each 15 HP) for extract the Ground water to meet Industrial & Domestic water requirement. For Ground water abstract unit has obtain NOC from C.G.W.A. (Copy Attached)
- (vii) The roof water harvesting system installed in premises of Industry. Electromagnetic flow meter not installed at the inlet of ETP.
- (viii) The unit has valid consent to operate under Water Act, 1974, Air Act, 1981 up to 31.12.2019. Copy Enclosed.

The recommendation based on above observations-

1. The Industry must be reused the treated water in maximum quantity.
2. The Industry should Installed electromagnetic flow meter on inlet of ETP.

Regional Officer

[Signature]
21.10.19

Chief Environmental Officer (Circle-4),

[Signature] 21/10/19
(Kunwar Santosh Kumar)
Junior Engineer

[Signature] 21/10/19
(Ajay Kumar)
Assistant Environmental Engineer

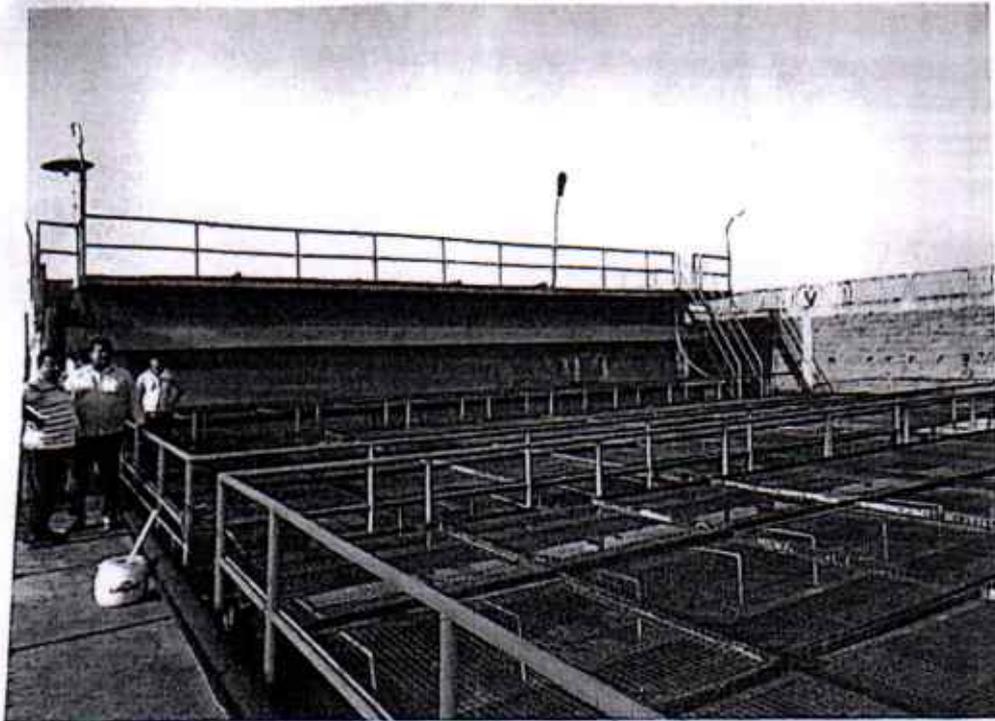
Bartauli Nala, Village Bartauli, Tehsil Khurja, District Bulandshahar (Upstream Near M/s Creamy Foods Limited)



Bartauli Nala, Village Bartauli, Tehsil Khurja, District Bulandshahar (Downstream Near M/s Param Dairy Limited)



ETP of M/s Creamy Foods Limited Village Bartauli, G.T. Road, Tehsil Khurja, District Bulandshahar



Inspection Report AKK

AKK

ETP of M/s Param Dairy Limited Village Bartauli, G.T. Road, Tehsil Khurja, District Bulandshahar



Inspection Report A.K.K.



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Uttar Pradesh Pollution Control Board
 F-5, यमुनापुरम (MMR मॉल के पीछे), बुलन्दशहर-203001

Analysis Report Of Water Sample

Bartoli, Nola

Name of the sampling Point: *Vill.-Bartoli, o/s near M/s Param Dairy Ltd G.T. Road, Khurja, BSR*

Sampling Location:

Sample collected by: *Ajay Kumar (AEE), K. Sontosh Kumar (J.E)*

Date & Time of Sampling: *04/10/2019*

<u>S.I. No.</u>	<u>PARAMETERS</u>	<u>VALUES/STANDARD</u>
1.	Temperature (at the time of sampling) -	°C
2.	Turbidity -	NTU
3.	Conductivity -	l/msm
4.	pH	<i>7.8</i> (5.5 - 9.0)
5.	Suspended solids -	<i>94.0</i> (100.0) mg/l
6.	Dissolved Oxygen -	mg/l
7.	Bio Chemical Oxygen Demand -	<i>28.0</i> (30.0) mg/l
8.	Chemical Oxygen Demand-	<i>232.0</i> (250.0) mg/l
9.	Hardness -	mg/l
10.	Calcium -	mg/l
11.	Magnesium	mg/l
12.	Alkalinity -	mg/l
13.	Dissolved Solids -	<i>467.0</i> (500.0) mg/l
14.	Total Solids -	<i>561.0</i> mg/l

[Signature]
 05/10/19
 Scientific Assistant

[Signature]
 05/10/19
 A.E.E./A.S.O.

[Signature]
 R.O.



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Uttar Pradesh Pollution Control Board
F-5, यमुनापुरम (MMR मॉल के पीछे), बुलन्दशहर-203001

Analysis Report Of Water Sample

Bastoli Nala

Name of the sampling Point: *Vill - Bastoli, 1/2 near M/s Greomy Foods Ltd. Khurif. BSR*

Sampling Location: *Bastoli Nala*

Sample collected by: *Ajay Kumar (AEE), K. Santosh Kumar (JE)*

Date & Time of Sampling: *01/10/2019*

<u>S.I. No.</u>	<u>PARAMETERS</u>	<u>VALUES / STANDARD</u>
1.	Temperature (at the time of sampling) -	°C
2.	Turbidity -	NTU
3.	Conductivity -	l/msm
4.	pH	<i>7.6</i> (5.5-9.0)
5.	Suspended solids -	<i>91.0</i> (100.0) mg/l
6.	Dissolved Oxygen -	- mg/l
7.	Bio Chemical Oxygen Demand -	<i>24.0</i> (30.0) mg/l
8.	Chemical Oxygen Demand -	<i>209.0</i> (250.0) mg/l
9.	Hardness -	mg/l
10.	Calcium -	mg/l
11.	Magnesium	mg/l
12.	Alkalinity -	mg/l
13.	Dissolved Solids -	<i>426.0</i> (500.0) mg/l
14.	Total Solids -	<i>517.0</i> mg/l

[Signature]
Scientific Assistant
05/10/19

[Signature]
A.E.E./A.S.O.
05/10/19

[Signature]
R.O.



U. P. Pollution Control Board

F-5, Yamunapuram, (Near MMR Mall) Bulandshahr-203001 (U.P.)
Email : robulandshahr@uppcb.com, Ph. (Off.) : 05732-233879

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

- Sample Code No. CFL - 09/19/BSR
- Name of the Industry M/s Creamy Foods Ltd 80th KM Stone
G.I. Road, Vill. - Baitoli, Khurja, Bulandshahr
- Sample Collected by Shri. Ajay Kumar
(AEE)
- Date & Time of Sample Collection 17/09/2019
- Sampling Point Final Outlet after ETP

S.No.	Parameters	Values in mg/l except pH	Standards prescribed by U.P.P.C.B.
1.	Colour	<u>Colourless</u>	Colourless
2.	Odour	<u>Odourless</u>	Odourless
3.	pH	<u>7.0</u>	5.5 to 9.0
4.	Total suspended Solids	<u>52.0</u>	100.0 mg/l
5.	Total dissolved Solids	<u>394.0</u>	
6.	Total Solids	<u>446.0</u>	30.0 mg/l
7.	Biochemical Oxygen Demand (3 days Incubation at 27°C)	<u>26.0</u>	
8.	Chemical Oxygen Demand (Dichromate reflux method)	<u>160.0</u>	250.0 mg/l
9.	Oil and Grease	<u>6.4</u>	10.0 mg/l
Specific Parameters			
10.	Chromium (Hexavalent) (Cr ⁶⁺)		0.1 mg/l
11.	Total Chromium (Cr)		2.0 mg/l
12.	Zinc (as ZN)		5.0 mg/l
13.	Nickel (as Ni)		3.0 mg/l
14.	Iron (as Fe)		3.0 mg/l
15.	Copper (as Cu)		3.0 mg/l
16.	Cobalt (as Co)		3.0 mg/l
17.	Cadmium (as Cd)		2.0 mg/l
18.	Phosphate (PO ₄ -)		3.0 mg/l
19.			5.0 mg/l

Remarks :

[Signature]
Scientific Asstt.

[Signature]
20/09/19
Asstt. Scientific Officer
AEE

[Signature]
Regional Officer



U. P. Pollution Control Board

F-5, Yamunapuram, (Near MMR Mall) Bulandshahr-203001 (U.P.)
Email : robulandshahr@uppcb.com, Ph. (Off.) : 05732-233879

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

- Sample Code No. GFL - 10/19/135R
- Name of the Industry M/s Creamy Foods Limited, Dist. K.M.
51000, G.T. Road Vill. Baroli, Khurja, B.S.P.
- Sample Collected by Shri. Ajay Kumar K. Sanjay Kumar
(AEE) (JE)
- Date & Time of Sample Collection 01/10/2019
- Sampling Point Final Outlet of ETP

S.No.	Parameters	Values in mg/l except pH	Standards prescribed by U.P.P.C.B.
1.	Colour	<u>Colourless</u>	Colourless
2.	Odour	<u>Odourless</u>	Odourless
3.	pH	<u>7.7</u>	5.5 to 9.0
4.	Total suspended Solids	<u>64.0</u>	100.0 mg/l
5.	Total dissolved Solids	<u>368.0</u>	
6.	Total Solids	<u>432.0</u>	30.0 mg/l
7.	Biochemical Oxygen Demand (3 days Incubation at 27°C)	<u>26.0</u>	
8.	Chemical Oxygen Demand (Dichromate reflux method)	<u>208.0</u>	250.0 mg/l
9.	Oil and Grease	<u>6.4</u>	10.0 mg/l
Specific Parameters			
10.	Chromium (Hexavalent) (Cr ⁶⁺)	<u>/</u>	0.1 mg/l
11.	Total Chromium (Cr)	<u>/</u>	2.0 mg/l
12.	Zinc (as ZN)	<u>/</u>	5.0 mg/l
13.	Nickel (as Ni)	<u>/</u>	3.0 mg/l
14.	Iron (as Fe)	<u>/</u>	3.0 mg/l
15.	Copper (as Cu)	<u>/</u>	3.0 mg/l
16.	Cobalt (as Co)	<u>/</u>	3.0 mg/l
17.	Cadmium (as Cd)	<u>/</u>	2.0 mg/l
18.	Phosphate (PO ₄ -)	<u>/</u>	5.0 mg/l
19.			

Remarks :

[Signature]
Scientific Asstt.
05/10/19

[Signature]
05/10/19
Asstt. Scientific Officer
A.E.E

[Signature]
Regional Officer

Member Secretary



भारत सरकार
केन्द्रीय भूमि, जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/1710/UP/INDI/2017 - 919

NOC No: - CGWA/NOC/INDI/ORIG/2018/3468

Date: 15 MAY 2018

To,

M/s Creamy Foods Ltd,
Village Bartauli, Block Khurja,
District Bulandshahr, Uttar Pradesh - 203131

Sub: - NOC for ground water withdrawal to M/s Creamy Foods Ltd. in respect of their existing Milk Dairy plant located at Village Bartauli, Block Khurja, District Bulandshahr, Uttar Pradesh - reg.

Refer to your application for grant of NOC for ground water withdrawal dated 26/04/2017. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 07/12/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Creamy Foods Ltd. in respect of their existing Milk Dairy plant located at Village Bartauli, Block Khurja, District Bulandshahr, Uttar Pradesh. The NOC is valid from 19/04/2018 to 19/04/2020 and is subject to the following conditions:-

1. The firm may abstract 2,000 cu.m/day (and not exceeding 7,30,000 cu.m/year) of ground water, through three (3) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s Creamy Foods Ltd., in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures at least to the tune of 15,08,720 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.
5. The firm, at its own cost, shall construct two (2) observation wells (piezometers) at suitable locations and install digital water level recorder for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. The firm shall install telemetry system in one of

18/11, Jánmgar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383581 Fax : 23382051, 23386743

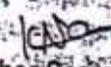
Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर सुराहाल कल

SAVE WATER, SAVE LIFE

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- the piezometer and share the user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored once in a year during pre - monsoon period.
 7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
 8. The firm shall ensure proper recycling and reuse of waste water, after adequate treatment.
 9. The firm shall ensure to undertake water audit for reducing fresh water consumption. The report of the same shall be submitted to CGWA within one year period.
 10. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
 11. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
 12. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
 13. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
 14. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 15. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Bulandshahr, Uttar Pradesh.
2. The District Magistrate, District Bulandshahr, Uttar Pradesh for necessary action.
3. The Assistant Director (RCD), Food Safety and Standards Authority of India, Regulatory Compliance Division, FDA Bhawan, Kotla Road, New Delhi - 110002.
4. The Regional Director, Central Ground Water Board Northern Region, Lucknow. This has reference to your recommendation dated 07/12/2017.
5. Guard File 2018-19.


Member Secretary



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0टी0 12 वी, विगृति खण्ड
गोगती नगर, लखनऊ

13/11/18

संवर्ग संख्या 113903 / सी-4 / जल प्रदूषण-70 / 2017

दिनांक 26/11/17

यह सहमति मिल्क - 500 किलो/दिन
की प्रोसेसिंग कर मिल्क प्रोडक्ट के
उत्पादन हेतु मान्य है।

सेवा में,
मैसर्स परम डेयरी,
परम नगर, जी0टी0 रोड,
खुर्जा, बुलन्दशहर।

विषय-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 और इसके संशोधित
अधिनियम, 1978 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।
महोदय,

कृपया उद्योग के सहमति आवेदन पत्र जो बोर्ड मुख्यालय में दिनांक 13.11.2017 को प्राप्त हुआ
है, का संदर्भ ग्रहण करने का कष्ट करें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। सशर्त
सहमति आदेश सं0 60 / सी-4 / सहमति जल-70 / 2017 दिनांक 26/11/17, संलग्न है। आपका
ध्यान निम्न बिंदुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैंक/सोकपिट के माध्यम से करें किन्ती भी दशा में घरेलू
उत्प्रवाह का निस्तारण नदी/नाले आदि में न किया जाये।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं तथा ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व पर
इलेक्ट्रोमैग्नेटिक फ्लो मीटर अवश्य लगवायें तथा मापी गयी शीडिंग हर महीने के प्रथम सप्ताह में
अवश्य भेजें।
3. आपको उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा
पूर्ण विनियोजन (अचल+वर्तमान-वर्तमान जिम्मेदारियों) का सत्यापित प्रमाण पत्र प्रेषित करने के
निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके। भविष्य में
जांचोपरान्त शुल्क शेष पाये जाने पर उद्योग द्वारा देय होगा।
4. उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र का प्रभावी रख-रखाव तथा संचालन इस प्रकार
सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण सदैव बोर्ड मानकों के अनुरूप रहे।
5. ठोस अवशिष्ट पदार्थों का इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता,
भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
6. इकाई परिसर में रिक्त भूमि पर यथा सम्भव वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा
प्रगति आख्या तीन माह में नेज़ना सुनिश्चित करें।
7. उद्योग द्वारा रूफ टाप रेन वॉटर हार्वेस्टिंग की व्यवस्था सुनिश्चित की जाये।
8. पर्यावरण (संरक्षण) अधिनियम 1986 में वर्णित प्राविधानों का अनुपालन सुनिश्चित करें।

9. उद्योग माननीय एन0जी0टी0 व केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर निर्देशों का अक्षरशः अनुपालन किया जायेगा।
10. उद्योग का संचालन इस प्रकार किया जाये कि आस-पास के पर्यावरण एवं जनमानस पर प्रति, प्रभाव न पड़े।
11. उद्योग आनलाइन उत्प्रवाह मानिट्रिंग सिस्टम स्थापित कर सी0पी0सी0बी0 व यू0पी0पी0सी0बी0 सर्वर से लिंक कर सतत् डाटा प्रेषित करना सुनिश्चित करें।
12. उद्योग द्वारा सेन्द्रल ग्राउण्ड वाटर अथॉरिटी से भूजल दोहन हेतु अनापत्ति प्रमाण पत्र प्राप्त कर बोर्ड को प्रस्तुत किया जाये।
13. यदि केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0 प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बंदी आदेश निर्गत किया जाता है, तो उद्योग के संचालन हेतु निर्गत सहमति, बंदी आदेश की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बंदी निक्षेपण किये जाने के साथ ही बंदी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी होगी।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 और इसके संशोधित अधिनियम, 1978 की धारा-27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार ।

भवदीय,

(डा0 मो0 सिकन्दर)
मुख्य पर्यावरण अधिकारी, वृत्त-4

पृष्ठ संख्या-

तददिनांक-

प्रतिलिपि :- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त-4



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी0सी0 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV
सहमति आदेश पत्र

संदर्भ संख्या 60 /सी-4/सहमति जल-78/2017 लखनऊ, दिनांक- 28/12/17

विषय : मैसर्स परम डेयरी, परम नगर, जी0टी0 रोड, खुर्जा, बुलन्दशहर को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या-

दिनांक :

1. जल राशि का सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मैसर्स परम डेयरी, परम नगर, जी0टी0 रोड, खुर्जा, बुलन्दशहर को उसके परिसर से निकलने वाले उसके नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुएं में/भूमि पर निस्तारित करने हेतु अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनांक 31.12.2019 तक की अवधि हेतु मान्य है।
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 में तथा इसके संशोधित अधिनियम, 1978 की धारा-27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।
(सक्षम अधिकारी की अनुमति से निर्गत)

मुख्य पर्यावरण अधिकारी, वृत्त-4

अनुलग्नक : संलग्नक ।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या-...../सहमति(जल)/आदेश/.....दिनांक.....

सहमति शर्तें

1. अधिकतम दैनिक उत्प्राह और प्रति घण्टे में निस्तारित होने वाले उत्प्राह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्राह का प्रकार	अधिकतम दैनिक निस्तारण मी
(i) घरेलू	5.0 किली०/दिन
(ii) औद्योगिक	1100.0 किली०/दिन
2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्राह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल, उत्प्राह मापन तथा उत्प्राह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्राह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्राह के अलावा अन्य कोई उत्प्राह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्राह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।
3. औद्योगिक उत्प्राह शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्राह निम्न मानकों के अनुरूप हो।

20 डिग्री से० पर 3 दिन की बी०ओ०डी० कुल निलम्बित ठोस	30 मिग्रा०/ली० से अधिक न हो। 100 मिग्रा०/ली० से अधिक न हो
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4. सभी प्रक्रियाओं से जनित उत्प्राह, ब्लीड जल, शीतलन उत्प्राह, फर्श व उपकरणों की धुलाई से जनित उत्प्राह सहित औद्योगिक उत्प्राह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्राह पर्यावरण (संरक्षण) अधिनियम, 1986 में निर्धारित मानकों के अनुरूप हो।
5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
6. घरेलू तथा औद्योगिक उत्प्राह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों/पर्यावरण (संरक्षण) अधिनियम, 1986 में निर्धारित मानकों के अनुरूप होना चाहिए।
7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिए।
8. शुद्धिकृत घरेलू व औद्योगिक उत्प्राह मिलाकर (उपरोक्त शर्त संख्या-2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्राह निस्तारण बिन्दु पर उत्प्राह मापने की कुछ व्यवस्था होनी चाहिए।

मैसर्स परम डेयरी, परम नगर, जी०टी० रोड, खुर्जा, बुलन्दशहर

19. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।
20. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
21. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम चार माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
22. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फ़ैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
23. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फ़ैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
24. फ़ैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियों या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
25. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।
26. इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तों के होते हुए भी उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
(सक्षम अधिकारी की अनुमति से निर्गत)

मुख्य पर्यावरण अधिकारी, वृत्त-4

9. उत्प्रेषण शुद्धिकरण संयंत्र के संचालन में प्रयुक्त विद्युत मीटर की माप हेतु पृथक से मीटर स्थापित कर उसकी लागबुक मेन्टेन की जायें उत्प्रेषण शुद्धिकरण संयंत्र के संचालन में प्रशिक्षित कार्मिकों की नियुक्ति की जाये।
10. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
11. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।
12. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
 - (i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।
 - (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
 - (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
13. हैजार्डस पदार्थों का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर स्टील ड्रम/पक्के टैंक में रखा जाये और फिर टी0एस0डी0एफ में भेजा जाए।
14. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रेषण की मात्रा बढ़ जाए और/या उपरोक्त पैरा-3 व 4 में वर्णित मानकों का उल्लंघन हो तो उत्प्रेषण का जनित होना तत्काल बन्द किया जाये तथा सुधार होने पर ही पुनः जनित कर ई0टी0पी0 के माध्यम से ट्रीट कर निस्तारित किया जाये।
15. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख-रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रेषण, उत्प्रेषण एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।
16. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रेषण का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
17. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रेषण का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
18. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिय गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

संदर्भ संख्या

सी-4/वायु प्रदूषण-78/2018

दिनांक

यह सहमति गिल्क - 500किली0/दिन
की प्रोरोसिंग कर गिल्क प्रोडक्ट्स के
उत्पादन हेतु मान्य है।

सेवा में,

गैसर्स परम शेयरी,
परम नगर, जी0टी0 शेड,
खुर्जा, मुलन्दशहर।

विषय : वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के संबंध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र जो बोर्ड मुख्यालय में दिनांक 13.11.2017 को प्राप्त हुआ है, का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या 4/सी-4/सहमति (वायु) आदेश/78/2017 दिनांक 16/12/17 को संलग्न किया जा रहा है। आपका ध्यान निम्नलिखित शर्तों पर आकर्षित किया जाता है।

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का कड़ाई से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. वायु प्रदूषण नियंत्रण व्यवस्था जैसे मल्टी साइक्लोन डस्ट कलेक्टर आदि का प्राविधान, संचालन एवम् रख रखाव इस प्रकार किया जाये, जिससे उत्सर्जन सदैव बोर्ड मानकों के अनुरूप रहे।
3. उद्योग का संचालन इस प्रकार से किया जाये, जिससे परिवेशीय वायु गुणता सदैव बोर्ड मानकों के अनुरूप रहे।
4. आपके उद्योग की आडिट हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति+वर्तमान सम्पत्ति-वर्तमान देनदारियों) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके। भविष्य में जाँचोपरान्त सहमति शुल्क शेष पाये जाने पर उद्योग द्वारा देय होगा।
5. उद्योग को पर्यावरणीय व्यक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
6. उद्योग माननीय एन0जी0टी0 व केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर दिये गये निर्देशों का अक्षरशः अनुपालन किया जायेगा।
7. उद्योग का संचालन इस प्रकार किया जाये कि आस-पास के पर्यावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।
8. उद्योग पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन करें।

9. उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था का रख-रखाव व संचालन उचित प्रकार से करें एवं मॉनिटरिंग आख्या बोर्ड को प्रेषित करें।
10. पेट कोक एवं फर्नेश ऑयल का ईंधन के रूप में प्रयोग किये जाने के प्रसंग में रिट पिटीशन (सिविल) संख्या-13029/1985 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में मा0 सर्वोच्च न्यायालय द्वारा पारित आदेश का अनुपालन सुनिश्चित किया जायेगा।
11. यदि केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0 प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बंदी आदेश निर्गत किया जाता है, तो उद्योग के संचालन हेतु निर्गत सहमति, बंदी आदेश की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बंदी निक्षेपण किये जाने के साथ ही बंदी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी होगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
(सक्षम अधिकारी की अनुमति से निर्गत)

संलग्नक : उपरोक्तानुसार ।

भवदीय,

(डा0 मो0 सिकन्दर)
मुख्य पर्यावरण अधिकारी, वृत्त-4

संदर्भ संख्या-

/वायु प्रदूषण/

तददिनांक-

प्रतिलिपि :- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बुलन्दशहर को इस आशय से कि सहमति आदेश में उल्लिखित शर्तों की अनुपालन आख्या त्रैमासिक प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-4



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी०सी० 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संदर्भ संख्या : 60 /सी-4/सहमति (वायु) आदेश/94/2016 लखनऊ, दिनांक- 26/12/19

विषय : मैसर्स परम डेयरी, परम नगर, जी०टी० रोड, खुर्जा, बुलन्दशहर को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981(यथासंशोधित) की धारा-21/22 के अन्तर्गत।

संदर्भ : आवेदन संख्या-

दिनांक :

- 1- वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मैसर्स परम डेयरी, परम नगर, जी०टी० रोड, खुर्जा, बुलन्दशहर को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
- 2- यह सहमति दिनांक 31.12.2019 की अवधि तक मान्य है।
- 3- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
(सक्षम अधिकारी की अनुमति से निर्गत)


मुख्य पर्यावरण अधिकारी,
वृत्त-4

अनुलग्नक : संलग्नक।
(सहमति शर्तें)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

लखनऊ

संलग्नक आदेश संख्या-...../सहमति(वायु)/आदेश/.....दिनोंक.....

सहमति शर्तें

1. पलू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये घिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।
व्वायलर 14 टन/घंटा एवं 6.0 टन/घंटा स्थापित जिस पर आई0डी0 फैन, साइक्लोन डस्ट कलक्टर के साथ सम्बद्ध संयुक्त घिमनी नूतल से 30.0 मी0 ऊँची
डी0जी0 सेट-4 (क्षमता-500 केवीए का 01, 380 केवीए का 01 एवं 250 केवीए के 02) जिससे सम्बद्ध एकझास्ट मानकों के अनुरूप स्थापित।
2. वायुमण्डल में विभिन्न घिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।
(i) सस्पैन्डेड पार्टिकुलेट मैटर (एस0पी0एम0) - 150 मिलीग्राम प्रतिनार्मल घन मीटर
3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हों) किया जा सकता है।
6. बिन्दु-4, 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।
7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर घिमनी/स्टैक का प्राक्खान बोर्ड मानकों के अनुसार किया जाये।
8. सहमति आदेश निर्गत किये जाने की दिनोंक के एक माह के भीतर इकाई के समस्त स्टैक से हो रह उत्सर्जन को अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए।
9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाये।
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों सदर्मित धारा-29 के अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा-29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

मैसर्स परम डेयरी, परम नगर, जी०टी० रोड, खुर्जा, बुलन्दशहर

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।
12. इकाई का रख-रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
14. इकाई से आबादी, कृषक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
15. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त, शर्तें अधिनियम की धारा-21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी।
17. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 4 माह अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।
19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम् प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनार्यें जो वायु प्रदूषण नियंत्रण से संबंधित हो, उपलब्ध करानी होगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
(सक्षम अधिकारी की अनुमति से निर्गत)

मुख्य पर्यावरण अधिकारी,
वृत्त-4



U. P. Pollution Control Board

F-5, Yamunapuram, (Near MMR Mall) Bulandshahr-203001 (U.P.)

Email : robulandshahr@uppcb.com, Ph. (Off.) : 05732-233879

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

1. Sample Code No. POL - 09/19/BSR
2. Name of the Industry Ms Param Dairy Limited, Param Nagar,
G.T. Road, Khurja, BSR
3. Sample Collected by Shri. Ajoy Kumar K. Santosh Kumar
(AEE) (JE)
4. Date & Time of Sample Collection 17-09-2019
5. Sampling Point Outlet of ETP

S.No.	Parameters	Values in mg/l except pH	Standards prescribed by U.P.C.B.
1.	Colour	<u>Colourless</u>	Colourless
2.	Odour	<u>Odourless</u>	Odorless
3.	pH	<u>7.6</u>	5.5 to 9.0
4.	Total suspended Solids	<u>40.0</u>	100.0 mg/l
5.	Total dissolved Solids	<u>382.0</u>	
6.	Total Solids	<u>430.0</u>	30.0 mg/l
7.	Biochemical Oxygen Demand (3 days Incubation at 27°C)	<u>24.0</u>	
8.	Chemical Oxygen Demand (Dichromate reflux method)	<u>144.0</u>	250.0 mg/l
9.	Oil and Grease	<u>6.0</u>	10.0 mg/l
Specific Parameters			0.1 mg/l
10.	Chromium (Hexavalent) (Cr ⁶⁺)		2.0 mg/l
11.	Total Chromium (Cr)		5.0 mg/l
12.	Zinc (as ZN)		3.0 mg/l
13.	Nickel (as Ni)		3.0 mg/l
14.	Iron (as Fe)		3.0 mg/l
15.	Copper (as Cu)		3.0 mg/l
16.	Cobalt (as Co)		2.0 mg/l
17.	Cadmium (as Cd)		5.0 mg/l
18.	Phosphate (PO ₄ -)		
19.			

Remarks :

[Signature]
20/9/19
Scientific Asstt.

[Signature]
20/09/19
Asstt. Scientific Officer
AEE

[Signature]
Regional Officer



U. P. Pollution Control Board

F-5, Yamunapuram, (Near MMR Mall) Bulandshahr-203001 (U.P.)

Email : robulandshahr@uppcb.com, Ph. (Off.) : 05732-233879

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

1. Sample Code No. P.L. - 10/19/19
2. Name of the Industry M/s Pankaj Sanyal, Bulandshahr
3. Sample Collected by Shri Anil Kumar
4. Date & Time of Sample Collection 01/10/2019
5. Sampling Point Outlet of C/P

S.No.	Parameters	Values in mg/l except pH	Standards prescribed by U.P.P.C.B.
1.	Colour	Colourless	Colourless
2.	Odour	Odourless	Odorless
3.	pH	7.6	5.5 to 9.0
4.	Total suspended Solids	72.0	100.0 mg/l
5.	Total dissolved Solids	402.0	
6.	Total Solids	402.0	
7.	Biochemical Oxygen Demand (3 days Incubation at 27°C)	26.0	30.0 mg/l
8.	Chemical Oxygen Demand (Dichromate reflux method)	216.0	250.0 mg/l
9.	Oil and Grease	6.0	10.0 mg/l
Specific Parameters			
10.	Chromium (Hexavalent) (Cr ⁶⁺)		0.1 mg/l
11.	Total Chromium (Cr)		2.0 mg/l
12.	Zinc (as ZN)		5.0 mg/l
13.	Nickel (as Ni)		3.0 mg/l
14.	Iron (as Fe)		3.0 mg/l
15.	Copper (as Cu)		3.0 mg/l
16.	Cobalt (as Co)		3.0 mg/l
17.	Cadmium (as Cd)		2.0 mg/l
18.	Phosphate (PO ₄ -)		5.0 mg/l
19.			

Remarks :

[Signature]
05/10/19
Scientific Asstt.

[Signature]
05/10/19
Asstt. Scientific Officer
A.E.E.

[Signature]
Regional Officer

K. C. Naik
Member Secretary



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

File No: - 21-4/3626/UP/IND/2017- 461

NOC No: - CGWA/NOC/IND/ORIG/2018/3211

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

Date:- 21 MAR 2018

To

M/s Param Dairy Ltd.
Village Bartauli, G.T. Road,
Block Khurja, District Bulandshahr,
Uttar Pradesh - 203131

Sub: - NOC for ground water withdrawal to M/s Param Dairy Ltd. In respect of their existing Milk Dairy plant located at Village Bartauli, G.T. Road, Block Khurja, District Bulandshahr, Uttar Pradesh - reg.

Refer to your application for grant of NOC for ground water withdrawal dated 13/07/2017. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 12/10/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to M/s Param Dairy Ltd. in respect of their existing Milk Dairy plant located at Village Bartauli, G.T. Road, Block Khurja, District Bulandshahr, Uttar Pradesh. The NOC is valid from 28/02/2018 to 27/02/2020 and is subject to the following conditions:-

1. The firm may abstract 1,500 cu.m/day of ground water for 350 days (and not exceeding 5,25,000 cu.m/year), through existing two (2) tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA. The tube well shall be modified as per guidelines enclosed in Annexure.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s Param Dairy Ltd., in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of 12,60,000 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Recharge measures shall be taken up by the firm outside the plant premises. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.
5. The firm, at its own cost, shall construct two (2) observation wells (piezometers) at suitable locations and install digital water level recorder having telemetry system for

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्यच्च सुरक्षित जल - सुन्दर सुशहाल कल

CGWA WATER SAVE LIFE

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- ground water level monitoring in consultation with the Central Ground Water Board, Northern Region, Lucknow. The firm shall share the user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. The firm shall also monitor water levels in existing wells around the project premises.
6. The ground water quality in the wells shall be monitored twice in a year (during pre and post- monsoon periods).
 7. The monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
 8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
 9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
 10. The NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
 11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
 12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
 13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Bulandshahr, Uttar Pradesh.
2. The District Magistrate, District Bulandshahr, Uttar Pradesh for necessary action.
3. The Assistant Director (RCD), Food Safety and Standards Authority of India, Regulatory Compliance Division, FDA Bhawan, Kotla Road, New Delhi - 110002.
4. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 12/10/2017.
5. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana.
6. Guard File 2017-18.


Member Secretary



क्षेत्रीय कार्यालय-उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

Annexure - 6

संदर्भ संख्या : 427/V-13/19
सेवा में,
मुख्य पर्यावरण अधिकारी, (वृत्त-1)
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

दिनांक : 11-11-19

विषय: मैसर्स वी०आर०एस० फूड्स लि०, बी-56, साईट-4, साहिबाबाद, औद्योगिक क्षेत्र, गाजियाबाद के विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने के सम्बंध में।
महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि इकाई के विरुद्ध मा० एन.जी.टी. में योजित ओ०ए० संख्या 427/2019 अरविन्द मंगल बनाम स्टेट आफ यू०पी० में पारित आदेश दिनांक 04.07.2019 के अनुपालन में इकाई का निरीक्षण इस कार्यालय दिनांक 19.09.2019 को किया गया। निरीक्षण के समय इकाई संचालित पायी गयी। निरीक्षण के समय इकाई में स्थापित ओ.सी.ई.एम.एस. संचालित नहीं पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि दिनांक 25.08.2019 से ओ.सी.ई.एम.एस खराब है। जिसको सही कराने हेतु वेन्डर को ई-मेल (छायाप्रति संलग्न) किया गया है। इकाई के पत्र दिनांक 06.11.2019 सूचित किया गया है कि ओ.सी.ई.एम.एस. को ठीक करा लिया गया है एवं दिनांक 01.11.2019 से सुचारु रूप से कार्य कर रहा है।

उक्त को दृष्टिगत रखते हुये इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति प्रशमन रू० 17,00,000/- अधिरोपित किये जाने की सस्तुति की जाती है।
संलग्नक:-उपरोक्तानुसार।

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160106

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

मैसर्स वी०आर०एस० फूड्स लि०, बी-56, साईट-4, साहिबाबाद, औद्योगिक क्षेत्र, गाजियाबाद पर पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) गणना सम्बन्धी आख्या।

कृपया उपरोक्त उद्योग पर पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) अधोरोपित किये जाने हेतु बोर्ड मुख्यालय से प्राप्त निर्देशों के अनुपालन में आख्या निम्नवत् है-

1. उक्त उद्योग में कच्चे माल के रूप में दूध का प्रयोग कर पैकड पाश्चराइज्ड मिल्क, पनीर, दही आदि का उत्पादन किया जाता है। उद्योग लाल श्रेणी के अन्तर्गत आच्छादित है।
2. उद्योग में जल का प्रयोग औद्योगिक प्रक्रिया/वाशिंग में किया जाता है। घरेलू उत्प्रवाह 8.0 कि०ली०/दिन का निस्तारण सैप्टिक टैंक/सोकपिट के माध्यम से किया जाता है। औद्योगिक प्रक्रिया से जनित 150.0 कि०ली०/दिन उत्प्रवाह के शोधन हेतु ई०टी०पी० स्थापित है।
3. उद्योग पर अधोरोपित किये जाने वाले पर्यावरणीय क्षतिपूर्ति प्रशमन की गणना केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली के पत्र सं० बी-31011/बी०एम०डब्ल्यू०/2019/डब्ल्यू०एम०डी०-1 दिनांक 08.02.19 द्वारा जारी गाइड लाइन के अनुसार निम्नवत् की जा सकती है-

$$EC=PI \times N \times R \times S \times LF,$$

PI= Pollution index of Industrial sector- Environmental Compensation हेतु उद्योग के **PI** की गणना निम्न प्रकार से की जा सकती है-

Environmental Compensation हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन के अनुसार Pollution index range लाल श्रेणी के उद्योगों हेतु 60 से 100, नारंगी श्रेणी के उद्योगों हेतु 41 से 59 एवं हरी श्रेणी के उद्योगों हेतु 21 से 40 रखी गयी है तथा गणना हेतु औसत Pollution index 80, 50 व 30 का सुझाव दिया गया है। उक्त उद्योग में जल का प्रयोग घरेलू प्रयोजन एवं प्रक्रिया में किया जाता है तथा उद्योग लाल श्रेणी का है। Environmental Compensation हेतु गाइड लाइन के सुझाव के अनुसार गणना सूत्र में **PI - 80 (औसत)** को आधार भी माना जा सकता है।

उद्योग द्वारा औद्योगिक प्रक्रिया में जल का प्रयोग किया जाता है तथा औद्योगिक प्रक्रिया से उत्प्रवाह भी जनित होता है। Environmental Compensation हेतु गाइड लाइन के अनुसार Water pollution score तदनुसार **W1 score = 20**

उद्योग में 8.0 कि०ली०/दिन घरेलू उत्प्रवाह एवं 150.0 कि०ली०/दिन औद्योगिक उत्प्रवाह जनित होता है, जिसकी मात्रा 100 कि०ली०/दिन से अधिक है। तदनुसार **W2= 10**

$$W1+W2=30$$

उद्योग द्वारा दो बॉयलर (08 व 10 टी.पी.एच.) एवं एक थर्मोपैक (15 लाख किलोकैलोरी) में ईंधन हेतु राइस हरक लगभग 08 टन/दिन का प्रयोग किया जाता है।

Environmental Compensation हेतु गाइड लाइन के अनुसार **Air pollution score polluted criteria** के अन्तर्गत होगा। तदनुसार **A1 = 20**

उद्योग द्वारा उद्योग द्वारा दो बॉयलर (08 व 10 टी.पी.एच.) एवं एक थर्मोपैक (15 लाख किलोकैलोरी) टन/दिन का प्रयोग किया जाता है, जिसकी मात्रा 12 मी0टन/दिन से कम है। तदनुसार **A2 = 5**

अर्थात् **Over all air pollution score A = A1+A2 = 25**

उपरोक्तानुसार कुल **PI = [100X (W+A)]/80 = [100x(30+25)/80=68.75**

नोट : उक्त उद्योग लाल श्रेणी का है तथा Environmental Compensation हेतु गाइड लाइन के अनुसार लाल श्रेणी के उद्योगों हेतु **PI minimum- 60 and Maximum - 100** है। अतः **PI =68.75** गाइड लाइन में वर्णित लाल श्रेणी हेतु न्यूनतम **PI = 60** से अधिक है।

N= Number of days of violation took place- इकाई के विरुद्ध मा0 एन.जी.टी. में योजित ओ0ए0 संख्या 427/2019 अरविन्द मंगल बनाम स्टेट आफ यू0पी0 में पारित आदेश दिनांक 04.07.2019 के अनुपालन में इकाई का निरीक्षण दिनांक 19.09.2019 को किया गया। निरीक्षण के समय इकाई संचालित पायी गयी। निरीक्षण के समय इकाई में स्थापित ओ.सी.ई.एम.एस. संचालित नहीं पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि दिनांक 25.08.2019 से ओ.सी.ई.एम.एस खराब है। जिसको सही कराने हेतु वेन्डर को ई-मेल (छायाप्रति संलग्न) किया गया है। इकाई के पत्र दिनांक 06.11.2019 सूचित किया गया है कि ओ.सी.ई.एम.एस. को ठीक करा लिया गया है एवं दिनांक 01.11.2019 से सुचारु रूप से कार्य कर रहा है एवं सी.पी.सी.बी. के सर्वर से जुड़ा हुआ है। उक्त के दृष्टिगत दिनांक 25.08.2019 को आधार तिथि माना जा सकता है।

अर्थात् दिनांक 25.08.2019 से दिनांक 31.10.2019 के मध्य उद्योग के विरुद्ध **Environmental Compensation** हेतु गणना सूत्र में **N=68** को आधार माना जा सकता है।

R= R is a factor in Rupees for penalty - Environmental Compensation हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन के अनुसार **R** मिनिमम 100 एवं अधिकतम 500 है तथा औसत 250 का सुझाव दिया गया है। तदनुसार गणना सूत्र में **R=250** को आधार माना जा सकता है।

S= Factor for scale of operation- उद्योग मध्यम श्रेणी का है, Environmental Compensation हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन के अनुसार गणना सूत्र में **S=1.0** को आधार माना जा सकता है।

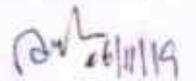
LF= Location Factor- उक्त उद्योग जनपद गाजियाबाद की तहसील सदर के स्थित है। उद्योग गाजियाबाद नगर निगम क्षेत्र के 10 कि०मी० परिधि में है। गणना सूत्र में 10 लाख से अधिक तथा 50 लाख से कम जनसंख्या पर लोकेशन फ़ैक्टर का मान 1.25 दिया गया है। अतः गणना सूत्र में **LF=1.25** को आधार माना जा सकता है।

उपरोक्तानुसार उद्योग के विरुद्ध अवधि (दिनांक 25.08.2019 से दिनांक 31.10.2019) 68 दिन के लिये गाइड लाइन सूत्र के अनुसार Environmental Compensation हेतु गणना निम्नवत् है-

	A	B	C
गणना सूत्र	गाइड लाइन के सुझाव के अनुसार औसत PI= 80 के अनुसार	आंकड़ों के आधार पर की गयी गणना के अनुसार PI= 68.75 परन्तु गाइड लाइन के अनुसार लाल के उद्योगों हेतु न्यूनतम PI= 60 एवं अधिकतम PI= 100 है। उक्त के अनुसार PI= 68.75 पर आधारित गणना	उद्योग के विरुद्ध न्यूनतम पर्यावरणीय क्षतिपूर्ति रु० 5,000/- प्रतिदिन को आधार मानते हुये गणना
PIxNxRxSxLF	80x68x250x1.0x1.25	68.75x68x250x1.0x1.25	5000X68
	=17,00,000/-	= 14,60,937.50/-	= 3,40,000/-

मा० एन०जी०टी० द्वारा पर्यावरणीय क्षतिपूर्ति प्रश्नन अधिरोपित किये जाने के सम्बन्ध में सम्बन्धित उद्योग के विरुद्ध deterrent प्रश्नन अधिरोपित किये जाने के आदेश दिये गये है। उपरोक्तानुसार संदर्भित उद्योग के विरुद्ध अधिकतम गणना रूपया 17,00,000/- Environmental Compensation आरोपित किये जाने हेतु संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(राजत सिंह)
अवर अभियंता


(वी० के० सिंह)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी